

IN THE HIGH COURT OF JHARKHAND AT RANCHI  
A.B. A. No. 1511 of 2021

Karamchand Daruka @ Karam Chand Daruka ... Petitioner

Versus

The State of Jharkhand ... Opposite Party

**Coram: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

For the Petitioner : M/s R.S. Mazumdar, Sr. Adv  
Rohan Mazumdar, Adv.  
For the State : Mrs. Nehala Sharmin ,Addl. P.P.

**02 / 25.03.2021**

Heard the parties through Video Conferencing.

Apprehending his arrest, the petitioner has moved this Court for grant of privilege of anticipatory bail in connection with Bank More P.S. Case No. 253 of 2020 registered under Sections 403, 406, 417, 418, 420, 477-A, 506/ 34 of the Indian Penal Code.

Learned counsel appearing for the petitioner submits that the brother of the petitioner has cheated and committed criminal breach of trust in respect of Rs. 16,00,000/- and the allegation against the petitioner is that he collected a sum of Rs. 3,00,000/- as extortion. It is then submitted that the allegations against the petitioner are all false and he has no concern with SMC office. It is next submitted that the petitioner is ready to co-operate with the investigation of the case and also undertakes to pay Rs. 3,00,000/- to the informant without prejudice to his defence subject to final decision in the case hence, the petitioner be given the privilege of anticipatory bail.

The learned Addl. PP opposes the prayer for anticipatory bail of the petitioner.

Considering aforesaid facts and circumstances of the case, I am inclined to grant the privilege of anticipatory bail to the petitioner. Hence, in the event of arrest by the police or surrender within a period of four months from the date of this order, the petitioner shall be released on bail on depositing Rs. 3,00,000/- by way of demand draft drawn in favour of informant and on furnishing bail bond of Rs.

25,000/- (Rupees Twenty Five Thousand) with two sureties of the like amount each to the satisfaction of learned CJM, Dhanbad in connection with Bank More P.S. Case No. 253 of 2020 subject to the condition that the petitioner will co-operate with the Investigation of the case and will appear before the Investigating Officer as and when noticed by him and will submit mobile number and photocopy of *Aadhaar* card at the time of surrender in the court below with an undertaking not to change mobile number during the pendency of the case along with the other conditions laid down under section 438 (2) Cr. P.C.

In case of depositing aforesaid demand draft by the petitioner, learned court below is directed to issue notice to the informant and release the demand draft in his favour on proper identification forthwith.

**(ANIL KUMAR CHOUDHARY, J.)**

Smita/-